



2026:AHC:17509

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 270 of 2026

Indra Bahadur Singh

.....Petitioner(s)

Versus

State Of U.P. And 68 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Achchhey Lal Tiwari, Deepak Kumar Tripathi, Keshari Kumar Tiwari
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"I) Issue writ, order or direction in the nature of mandamus commanding the direct the respondent number no. 2 to decide the reference number 80/ Case No. 0799/2025 (Computerized Case No. 202554147000000799) (Lallan Singh Vs. Harikrishan & other), Under Section 48(3) C.H. Act pending in the Court of Deputy Director of Consolidation Officer, Varansi within stipulated period as fixed by this Hon'ble Court."

3. It has been submitted that the reference proceeding is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided at an early date.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Deputy Director of Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide

the same in accordance with law expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

January 27, 2026

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